

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 4/2022-RC

DATED: 21-12-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 4/2022, dated 3-3-2022 inviting applications through online for direct recruitment to the posts of Field Assistants under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Field Assistants in the combined District/Units of the State:

1. Name of the unit: Combined Adilabd District:

220540328	220541372	220541373
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2. Name of the unit: Combined Khammam District:

220540019	220540844
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3. Name of the unit: Combined Mahabubnagar District:

220540003	220540215	220540550	220541402	220542647
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4. Name of the unit: Combined Nizamabad District:

220542420	220542432
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5. Name of the unit: Combined Nalgonda District:

220540010	220540388	220540414	220542950
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6. Name of the unit: Combined Rangareddy District:

220541287	220541499	220541515	220541590	220541705
220541782	220541808	220541815	220541817	220542280

Dr. M. J. Rao

7. Name of the unit: Metropolitan Sessions Court, Hyderabad:

220540380	220541135	220541388	220542576	220542594
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8. Name of the unit: City Civil Court, Hyderabad:

220542410	220542641	220542762
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NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

DT 21/11/2022

REGISTRAR (RECRUITMENT)